निर्बंध काळात विनाकारण फिरणाऱ्यांवर वाहन जप्तीची कारवाई

लोकसत्ता प्रतिनिधी

पुणे : जिल्ह्याच्या ग्रामीण भागात विनाकारण वाहनांवरून फिरणाऱ्यांविरुद्ध आता ५०० रुपये दंडाबरोबरच वाहन जप्तीची कारवाई करण्यात येणार आहे. जिल्हाधिकारी डॉ. राजेश देशमुख यांनी पोलिसांना याबाबतचे अधिकार दिले असून जप्त केलेली वाहने निर्बंध संपेपर्यंत किंवा आपत्ती व्यवस्थापन कायदा लागू असेपर्यंत परत दिली जाणार नाहीत.

जिल्हाधिकारी डॉ. देशमुख यांनी याबाबतचे आदेश दिले आहेत. जिल्ह्याच्या ग्रामीण भागात अनेक नागरिक विनाकारण वाहनांमधून फिरत असल्याचे आढळून येत आहे. पोलिसांकडून करण्यात येत असलेल्या नाकाबंदीमध्ये ही बाब निदर्शनास आली आहे. त्यामुळे अत्यावश्यक कारणाशिवाय वाहनांवरून फिरणाऱ्या नागरिकांवर कारवाई केली जाणार आहे. ५०० रुपये दंड आकारण्यासोबतच संबंधितांची वाहने जप्त करण्यात येणार आहेत. जप्त केलेली वाहने कडक निर्बंधांचा कालावधी संपेपर्यंत किंवा आपत्ती व्यवस्थापन कायदा लागू असेपर्यंत परत देऊ नयेत, अशा सूचना जिल्हाधिकारी डॉ. देशमुख यांनी पोलीस यंत्रणेला दिल्या आहेत.

तिसऱ्या लाटेत लहानग्यांवर उपचारांसाठी प्रशासनाची त्रिसूत्री

लोकसत्ता प्रतिनिधी

पुणे : करोनाची तिसरी लाट लहान मुलांसाठी घातक ठरणार असल्याचे वैज्ञानिक तज्ज्ञ आणि करोना विषयक राज्य कृती दलाने सांगितले आहे. या पार्श्वभूमीवर पुणे, पिंपरी-चिंचवड आणि उर्वरित ग्रामीण भागासाठी उपचारांसाठी त्रिसूत्री प्रशासनाने आखली आहे. यामध्ये लहान मुलांवर उपचार करण्यासाठी समर्पित रुग्णालये, बालरोग तज्ज्ञांचा गट तयार करणे आणि शारीरिक उपचार व मानसिक समुपदेश यांचा समावेश आहे.

तिसऱ्या लाटेच्या तयारीबाबत विभागीय आयुक्त सौरभ राव यांनी नुकतीच शासकीय व खासगी रुग्णालयांचे अधिष्ठाता यांची बैठक घेतली. त्यामध्ये हा निर्णय घेण्यात आला.

याबाबत बोलताना विभागीय आयुक्त राव म्हणाले, 'लहान मुलांवर उपचार करण्यासाठी स्वतंत्र रुग्णालये उपलब्ध करून देण्यात येणार आहेत. या रुग्णालयांमध्ये वयोगटानुसार उपचार करण्यात येणार आहेत. रुग्णालयांमध्ये उपलब्ध असणारी कृत्रिम श्वसन आणि प्राणवायू यंत्रणा लहान मुलांना लावता येणार नाही. त्यामुळे अशा प्रकारची साधने, औषधांची तयारी ठेवण्याचे आदेश रुग्णालयांना देण्यात आले आहेत. प्रशिक्षित बालरोगतज्ज्ञांचा गट तयार करण्यात येणार आहे. शहरासह जिल्ह्यात बालरोग तज्ज्ञ कमी असल्याने या गटाकडून इतर डॉक्टरांना प्रशिक्षण देण्यात येणार आहे. तसेच बालरोग तज्ज्ञांकडून इतर डॉक्टरांचे लहान मुलांवर उपचारासाठीचे प्रशिक्षण घेण्यात येणार आहे.'

दरम्यान, लहान मुले करोना संसर्गाने बाधित झाल्यास त्यांच्यावर उपचार व मानसिक समुपदेश करण्याची तयारी आणि लहान मुले बाधित झाल्यास पालकांनी त्यांना कसे हाताळावयाचे याबाबतही प्रशासनाकडून तयारी करण्यात येत आहे. याशिवाय करोना प्रतिबंधासाठी प्रचार, प्रसिद्धी करण्यासाठी भूजल सर्वेक्षण व विकास यंत्रणेचे संचालक मच्छिनाथ कलशेट्टी यांच्या अध्यक्षतेखाली समिती नेमण्यात आली आहे, असेही राव यांनी सांगितले.

मुठा उजवा कालव्यात करोना रुग्णांची वाहतूक करणाऱ्या रुग्णवाहिका धुण्याचे प्रकार

लोकसत्ता प्रतिनिधी

पुणे : मुठा उजवा कालव्यात करोना रुग्ण आणि मृतांची वाहतूक करणाऱ्या रुग्णवाहिका धुण्याचे प्रकार निदर्शनास आले आहेत. तसेच रुग्णवाहिकांचे चालक कालव्याच्या पाण्यात अंघोळ करत असल्याचेही आढळून आले आहे. सध्या खडकवासला धरणातून दौंड, इंदापूरला कालव्यामार्फत पाणी सोडले जात आहे. हा प्रकार शनिवारी दौंड तालुक्यातील केडगाव-वाखारी येथे निदर्शनास आल्यानंतर

मुठा उजवा कालव्यात ग्रामीण भागात करोना रुग्णांची वाहतूक करणाऱ्या रुग्णवाहिका धुण्याचे गंभीर प्रकार सातत्याने घडत आहेत.

> खडकवासला धरणातून मुठा उजवा कालव्याद्वारे ग्रामीण भागाला पाणी देण्यात येत आहे. आवर्तन सुरू असताना कालव्यात उतरण्यास, कपडे, जनावरे धुण्यास बंदी असताना रुग्णवाहिका कालव्याच्या पाण्यात धुणे हा गंभीर प्रकार आहे. या प्रकरणाची तातडीने गंभीर दखल घेऊन संबंधित ठिकाणी विभागाच्या अधिकाऱ्यांना पाठवण्यात आले असून संबंधितांवर कारवाईचे आदेशही दिले आहेत. कालव्यानजीकच्या स्थानिक नागरिकांनी असे प्रकार निदर्शनास आल्यास तत्काळ जलसंपदा विभागाकडे संपर्क साधावा.
>
> **- वामन भालेराव**, उपअभियंता, खडकवासला पाटबंधारे विभाग

नागरिकांमध्ये भीतीचे वातावरण असून स्थानिकांनी जलसंपदा विभागाकडे केली आहे.

करोना संसर्गामुळे नागरिकांमध्ये भीतीचे वातावरण असतानाच मुठा उजवा कालव्यात करोना रुग्णांची वाहतूक करणाऱ्या रुग्णवाहिका, रुग्णशिबिका (स्ट्रेचर) धुण्याचे गंभीर प्रकार घडत आहेत. खडकवासला धरणातून उन्हाळी आवर्तन सुरू असल्याने कालवा दुथडी भरून वाहत आहे. कालव्यातून जिल्ह्याच्या ग्रामीण भागाला पाणीपुरवठा करण्यात येतो. या प्रकारामुळे स्थानिक नागरिकांमध्ये भीतीचे वातावरण असून संबंधितांवर कारवाई करण्याची मागणी करण्यात येत आहे.

लस खरेदीसाठी पिंपरी महापालिकेचीही जागतिक निविदा

लोकसत्ता प्रतिनिधी

पिंपरी : पिंपरी-चिंचवड शहर करोनामुक्त करण्यासाठी करोना प्रतिबंधात्मक लस उत्पादक कंपनीकडून खरेदी केली जाणार असून त्यासाठी जागतिक निविदा काढण्यात येणार असल्याची माहिती महापौर उषा ढोरे यांनी शनिवारी दिली.

करोना विषाणूचा प्रादुर्भाव वाढत चालल्याने प्रशासनावर मोठ्या प्रमाणावर ताण वाढत चालला आहे. या विषाणूचा प्रादुर्भाव कमी करण्यासाठी महापालिकेतर्फे विविध उपाययोजना करण्यात येत आहेत. या अंतर्गत सर्व नागरिकांचे करोना प्रतिबंधात्मक लसीकरण करणे गरजेचे आहे. मात्र, सरकारकडून होणारा करोना प्रतिबंधात्मक लशीचा पुरवठा अपुरा आहे. त्यामुळे शहरातील नागरिकांचे लसीकरण होण्यासाठी जागतिक निविदा काढण्यात येणार असून ही लस थेट पद्धतीने खरेदी करण्यात येणार आहे.

त्यासंदर्भात तातडीने कार्यवाही करण्याचे आदेश स्थायी समितीला देण्यात आल्याची माहिती ढोरे यांनी पत्रकारांना दिली.

शहरात आज आठ केंद्रांवर लसीकरण

पिंपरी-चिंचवड शहरातील आठ केंद्रांवर रविवारी (१६ मे) ४५ वर्षांवरील नागरिकांना 'कोविशिल्ड' लशीची पहिली आणि दुसरी मात्रा देण्यात येणार आहे. दोन्ही मात्रांसाठी क्षमता प्रत्येकी शंभर इतकी असणार आहे. शहरातील लसीकरण केंद्रांवर शनिवारी ७ हजार ४२९ लाभार्थीचे लसीकरण करण्यात आले आहे. सरकारने दिलेल्या निर्देशानुसार रविवारी महापालिकेच्या लसीकरण केंद्रांवर १८ ते ४४ वयोगटातील नागरिकांचे लसीकरण करण्यात येणार नाही. केंद्र सरकारच्या सूचनेनुसार रविवारी फक्त ४५ वर्षांवरील नागरिकांनी दुसरी मात्रा घेण्यासाठी सकाळी दहा ते पाच या वेळेत सुचविलेल्या केंद्रांवर उपस्थित राहावे, असे आवाहन महापालिकेतर्फे करण्यात आले आहे.

'लहान मुलांच्या पालकांचे प्राधान्याने लसीकरण करावे'

पुणे : करोनाच्या संभाव्य तिसऱ्या लाटेच्या पार्श्वभूमीवर लहान मूल असलेल्या पालकांचे प्राधान्याने लसीकरण करावे, अशी मागणी खासदार वंदना चव्हाण यांनी पालकमंत्री अजित पवार यांच्या अध्यक्षतेखाली झालेल्या आढावा बैठकीत केली. गर्भवती आणि स्तनदा मातांचे लसीकरण करण्यासंदर्भातही स्पष्टता आली पाहिजे, याकडे त्यांनी लक्ष वेधले आहे.

लहान मुलांबाबत प्रतिबंधात्मक पाऊल म्हणून ठरावीक मार्गदर्शक सूचना सार्वजनिक कराव्यात. या मार्गदर्शक सूचनांमध्ये लहान मुलांना देण्यासाठी व्हिटॅमिन सी, झिंक किंवा यासह इतर पूरक गोष्टींचा समावेश असावा, अशी मागणी चव्हाण यांनी या वेळी केली. त्या म्हणाल्या, शासनाने गरीब वर्गातील मुलांना पोषक आहार पुरवावा किंवा स्वयंसेवी संस्थांना यासाठी प्रोत्साहन द्यावे.

Creixent Special Steels Limited

Registered Office: QR No. 50-51, Park Avenue Colony, Jindal Road, Dhimrapur, Raigarh 496001
CIN: U27209CT2018PLC008397

Statement of Standalone Financial Results for the Half year and year ended 31st March, 2021

(Rupees in thousand)

Sl. No.	Particulars	Half year ended 31.03.2021	Half year ended 31.03.2020	Year Ended 31.03.2021	Year Ended 31.03.2020
		[refer note (i) below]		Audited	Audited
1	Total Income from Operations	107,605	12,826	145,936	12,826
2	Net Profit / (Loss) for the year (before Tax, Exceptional and/or Extraordinary items)	(446,490)	(347,825)	(877,236)	(671,556)
3	Net Profit / (Loss) for the year before tax (after Exceptional and/or Extraordinary items)	(446,490)	(347,825)	(877,236)	(671,556)
4	Net Profit / (Loss) for the year after tax (after Exceptional and/or Extraordinary items)	(409,575)	(324,104)	(798,628)	(625,334)
5	Total Comprehensive Income/ (Loss) for the year (after tax) and other comprehensive income (after tax)	(409,575)	(324,104)	(798,628)	(625,334)
6	Paid up Equity Share Capital	100,000	100,000	100,000	100,000
7	Other Equity (excluding Revaluation Reserves)			(1,335,496)	(536,868)
8	Net worth			(1,235,496)	(436,868)
9	Paid up Debt Capital / Outsatnding Debt			1,863,000	1,863,000
10	Outstanding Redeemable Preference Shares				0
11	Debt Equity Ratio	(4.044)	(11.392)	(4.044)	(11.392)
12	Earnings per share				
	Basic (Rs.)	(40.95)	(32.41)	(79.86)	(62.53)
	Diluted (Rs.)	(40.95)	(32.41)	(79.86)	(62.53)
13	Capital Redemption Reserve	0.00	0.00	0.00	0.00
14	Debenture Redemption Reserve	0.00	0.00	0.00	0.00
15	Debt Service Coverage Ratio	(0.005)	(0.028)	(0.007)	(0.020)
16	Interest Service Coverage Ratio	(0.005)	(0.028)	(0.007)	(0.020)

Notes:
i) The figures for the half years ended March 31, 2021 and March 31, 2020 are the balancing figures between the audited figures in respect of full financial year and the published year to date figures upto the half years for the relevant financial year which were subjected to limited review by the statutory auditors.
ii) Debt service coverage ratio: Profit before depreciation, Net finance charges and Exception items/ (Net finance charges+ Long term borrowings scheduled principal repayments (excluding prepayments) during the period).
iii) Interest service coverage ratio : Profit before depreciation, Net finance charges and exceptional Items/ Net finance charges
iv) Debt-equity ratio: Total borrowings/ Networth
v) The above is an extract of the detailed format of half yearly/annual financial results filed with the Stock Exchanges, BSE Limited, under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI LODR Regulations). The detailed information on the half yearly financial results including details required under the Regulation 52 (4) of SEBI LODR Regulations is available on the websites of the Stock Exchange at www.bseindia.com and the Company at https://www.jsw.in/groups/creixent-special-steels-limited.

For Creixent Special Steels Limited
Nikhil Gahrotra
Director
DIN:01277756

Date: May 14, 2021
Place: Mumbai

OBEROI REALTY LIMITED

OBEROI REALTY

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CIN: L45200MH1998PLC114818, **E-mail ID:** corporate@oberoirealty.com
Website: www.oberoirealty.com, **Tel:** +91 22 6677 3333, **Fax:** +91 22 6677 3334

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2021

(Rs. in Lakh, except per share data)

Sl. No.	Particulars	Year ended 31/03/2021 Audited	Year ended 31/03/2020 Audited
1	Revenue from Operations	2,05,258	2,23,763
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	92,117	96,298
3	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	92,117	96,298
4	Net Profit / (Loss) for the period after tax and Share of Profit / (Loss) of joint ventures (net) (after Exceptional and / or Extraordinary items)	92,442	96,889
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	74,154	68,919
6	Paid up Equity Share Capital	36,360	36,360
7	Other equity	9,00,554	8,26,588
8	Net worth	9,36,914	8,62,948
9	Paid up Debt Capital / Outstanding Debt	1,53,380	NA
10	Earnings Per Share (EPS)* (Face value of Rs.10 each)		
	1. Basic	20.33	18.96
	2. Diluted	20.33	18.96
11	Debenture Redemption Reserve	NA	NA
12	Debt equity ratio	0.16	NA
13	Debt service coverage ratio	0.35	NA
14	Interest service coverage ratio	6.70	NA

*Not annualised, except year end Basic and Diluted EPS

Notes:
1 The above is an extract of the detailed format of Audited Consolidated Financial Results of the Company for the year ended March 31, 2021 filed with the Stock Exchanges under Regulation 33 and 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as modified. The full format of the Audited Consolidated and Standalone Financial Results of the Company for the year ended March 31, 2021 are available on the Company's website at www.oberoirealty.com and also on the stock exchange websites i.e., on BSE Limited at www.bseindia.com and on The National Stock Exchange of India Limited at www.nseindia.com.
2 For the items referred in sub-clauses (a), (b), (d), and (e) of the Regulation 52 (4) of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 the pertinent disclosures have been made to the Stock Exchanges as mentioned in note 1 above, and can be accessed on their website stated above.
3 The Company has opted to report consolidated financial results pursuant to regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The standalone financial results are summarised below:

(Rs. in Lakh)

Particulars	Year ended 31/03/2021 Audited	Year ended 31/03/2020 Audited
Total revenue (including other income)	90,116	74,386
Profit before tax	50,851	41,891
Profit after tax	41,662	31,484

For and on behalf of the Board
Vikas Oberoi
Chairman & Managing Director

Mumbai, May 14, 2021

Attention Members-registration of email id address

In terms of the circulars issued from time to time by the Ministry of Corporate Affairs (MCA), and Securities and Exchange Board of India (SEBI), Oberoi Realty Limited will be sending its Annual Report for FY2020-21, and the Notice of 23rd Annual General Meeting to be held in 2021 only by email to the members whose e-mail addresses are registered with the Company or with the Depository.

Members holding shares in physical form and who have not yet registered their e-mail addresses for receiving documents in electronic form are requested to register their e-mail addresses by sending following details on cs@oberoirealty.com : (A) their folio number, (B) their email id, and (C) scanned copy of their (i) share certificate (front & back), (ii) PAN card (self attested), (iii) Aadhar Card (self attested). Members holding shares in demat mode are requested to update their email address with their depository participant.

WELSPUN INDIA LIMITED

WELSPUN INDIA HOME TEXTILES

(Corporate Identification Number - L17110GJ1985PLC033271)
Regd. Office: Welspun City, Village Versamedi, Taluka Anjar, Dist. Kutch, Gujarat - 370110
Corp. Office: Welspun House, 6th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra - 400013. E-mail : companysecretary_wil@welspun.com

EXTRACT OF STATEMENT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2021

(₹ In lacs)

Sr. No.	Particulars	Quarter Ended 31.03.2021 (Audited)	Quarter Ended 31.03.2020 (Audited)	Year Ended 31.03.2021 (Audited)
1	Total Income	2,17,356	1,66,446	7,40,796
2	Net Profit for the period (before Tax and Exceptional items)	17,972	11,033	76,864
3	Exceptional Items (Net)	-	-	-
4	Net Profit for the period before Tax	17,978	11,033	76,870
5	Net Profit for the period after Tax (before non-controlling interests)	13,434	9,059	55,079
6	Total Comprehensive Income/(Loss) for the period [Comprising profit for the period (after tax) and Other Comprehensive Income (after tax)]	11,601	(269)	68,627
7	Equity Share Capital (Shares of Re. 1 each)	10,047	10,047	10,047
8	Other Equity as shown in the Audited Balance Sheet as at 31 March 2021			3,54,421
9	Earnings Per Share (of Re. 1 each) (Not annualised for quarters)			
	a) Basic	1.30	0.85	5.37
	b) Diluted	1.30	0.85	5.37

Notes :
1 The above is an extract of detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation of 33 of the SEBI (Listing Obligations and Other Disclosure Requirements) Regulation 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites www.nseindia.com and www.bseindia.com and also on company's website www.welspunindia.com.
2 Additional Information on standalone financial results is as follow:

(₹ In lacs)

Sr. No.	Particulars	Quarter Ended 31.03.2021 (Audited)	Quarter Ended 31.03.2020 (Audited)	Year Ended 31.03.2021 (Audited)
1	Total Income	1,74,390	1,19,599	6,03,957
2	Net Profit for the period (before Tax and Exceptional items)	18,224	5,829	73,407
3	Net Profit for the period before Tax (after Exceptional items)	18,224	5,829	73,407
4	Net Profit for the period after Tax (after Exceptional items)	13,663	5,982	52,667
5	Total Comprehensive Income for the period(after tax)	14,094	6,000	53,161

FOR AND ON BEHALF OF THE BOARD

Rajesh Mandawewala
(Managing Director)
DIN : 00007179

Mumbai
Date : May 14, 2021

UDAIPUR CEMENT WORKS LIMITED

Regd.Office: Shripati Nagar, CFA, P.O. Dabok, Udaipur-313 022 (Rajasthan)
Admin Office: Nehru House, 4, Bahadur Shah Zafar Marg, New Delhi - 110 002
Website: www.udaipurcement.com, Email Id: ucwl.investors@jkmail.com, Tele/Fax : 0294-2655076/77
CIN : L26943RJ1993PLC007267

Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2021

(Amount in ₹ Crores)

Sl. No.	Particulars	Quarter ended 31.03.2021 (Audited)	Quarter ended 31.12.2020 (Unaudited)	Quarter ended 31.03.2020 (Audited)	Year ended 31.03.2021 (Audited)	Year ended 31.03.2020 (Audited)
1	Total Income from Operations	218.89	183.15	158.54	735.10	685.77
2	Profit before Interest, Depreciation & Taxes (EBITDA)	46.27	37.27	32.94	151.28	126.04
3	Net Profit / (Loss) for the Period (before Tax and Exceptional Items)	26.70	15.55	9.33	64.07	27.31
4	Net Profit / (Loss) for the Period before Tax (after Exceptional Items)	19.77	15.55	9.33	57.14	27.31
5	Net Profit / (Loss) for the Period after Tax (after Exceptional Items)	22.09	15.55	(2.46)	55.00	15.52
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive income (after tax)]	21.94	15.51	(2.94)	54.74	14.89
7	Equity Share Capital	124.56	124.56	124.56	124.56	124.56
8	Other Equity excluding Revaluation Reserve as shown in the Audited Balance Sheet				122.21	58.99
9	Earnings Per Share (of ₹ 4/- each)					
	Basic / Diluted	0.71	0.50	(0.08)	1.77	0.50

Notes :
(1) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 15th May 2021.
(2) The above is an extract of the detailed format of Quarterly & Yearly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly & Yearly Financial Results are available on the website of Stock Exchange at www.bseindia.com and also on Company's website at **www.udaipurcement.com.**

For Udaipur Cement Works Limited

Sd/-
Vinita Singhania
Chairperson

Place: New Delhi
Date: 15th May 2021

UCWL UDAIPUR CEMENT WORKS LIMITED
(A subsidiary of JK Lakshmi Cement Ltd.)

For Kind Attention of Shareholders : As a part of Green Inititative of the Government, all the Shareholders are requested to get their e-mail address registered with the Company for receiving Annual Reports, etc. on e-mail.

CLASSIFIED CENTRES IN MUMBAI

Budhkar Publicity Pvt. Ltd.,
Kalyan (W).
Phone : 0251 – 2205995
Mobile : 9322400262

Dimensions Advertising,
Dombivli (E) .
Phone : 0251-2445074
Mobile : 9322597885

Prabhakar Advertisers,
Dombivli (E).
Phone : 0251-2448917
Mobile : 9819575111
Radha Advertising,
Dombivli (E).
Mobile : 9920909141
9833555898

Bajaj Publicity
Dombivli (E)
Miblie : 9320962437

Y.B.Kulkarni Advertising,
Dombivali (W).
Phone : 0251 – 2480136
Mobile : 9821467209

Pinky Advertising,
Ambernath (E),
Mobile : 9322681423

Ambition Advertising,
Ghatkopar (E),
Phone : 24210792 / 94.

Dattaguru Advertising
Ghatkopar (W),
Mobile: 9870528143

K. Parth Publicity,
Ghatkopar (E),
Phone : 2501 3939 / 2501 2323

Sanjeevani Advtg.
Kanjurmarg, LBS Marg,
Phone: 022-25776168
Mobile: 9819091044

Sandip Advtg.
Bhandup (W),
Phone: 022-25946518
Mobile: 9820750922

Mahesh Advertising & Designing,
Mulund (W),
Phone : 25622469 / 25682469

Pratik Advertising,
Mulund (W).
Phone : 25911666
Mobile : 9821154666

Shree Mahapragya
Mulund (E)
Phone: 21634727
Mobile: 9930350884

Synthesis Communications
Mulund (E)
Phone: 25638364/65

Riyo Advertising,
Ghatkopar (W),
Phone : 67704000/ 6500
Mobile : 9821306406

Sadguru Advertising,
Vikhroli (W),
Phone : 6128 6128
Mobile : 9820319546

Bank of India
Relationship beyond banking

Head Office, Information Technology Department, C 4, G BLOCK, Star House2, 8th floor, Bandra-Kurla Complex, Bandra (E), Mumbai-400 051. E-mail: headoffice.it@bankofindia.co.in

REQUEST FOR PROPOSAL (RFP)
FOR SELECTION OF SYSTEM INTEGRATOR FINACLE UBS, FEBA, FIRCOSOFT, AND ALLIED SERVICES FOR OVERSEAS BRANCHES/ SUBSIDIARIES/OFFICES

The captioned RFP is available on Bank's Corporate website. Details available on the Bank's Corporate Website **www.bankofindia.co.in** under **"Tender"** section.

MRUNMAHA AGRO FOODS PRIVATE LIMITED

Liquidator's Address: 101, Monoplex Plaza, Deep Bungalow Chowk, Pune – 411016.
Contact: +91 7378559292 / 9822791945; Email: fhmunot@gmail.com

E -AUCTION – SALE OF BUSINESS/ASSETS OF MRUNMAHA AGRO FOODS PRIVATE LIMITED AS A GOING CONCERN UNDER IBC, 2016

Sale of business/assets of **MRUNMAHA AGRO FOODS PRIVATE LIMITED** (In Liquidation) under section 35(f) of IBC, 2016 read with Regulation 33 of Liquidation Regulations. E-Auction will be conducted on **"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND NO RECOURSE BASIS".**

The Sale will be done by undersigned through e-auction service provider M/s E-Procurement Technologies Limited – Auction Tiger via website https://ncltauction.auctiontiger.net.

Block 1 - Sale of business:

Sr. No.	Description	Reserve price (Rs.)	EMD (Rs.)	Incremental Bid Amount (Rs.)	Date and time of e-auction
1.	Sale of the business of Mrunmaha Agro Foods Private Limited as a Going Concern	2,50,00,000/-	25,00,000/-	5,00,000/-	27th May 2021 11:00 AM to 12:00 PM

IF E-AUCTION OF BLOCK 1 FAILS, BLOCK 2 WILL OPEN

Block 2 - Sale of assets:

Sr. No.	Description	Reserve price (Rs.)	EMD (Rs.)	Incremental Bid Amount (Rs.)	Date and time of e-auction
1.	Plant & Machinery	94,87,260/-	9,48,000/-	5,00,000/-	27th May 2021 12:00 PM to 01:00 PM
2.	Land - 7800 sqm Plot located at Gat no. 212, Village Shenit, Tal _ Igatpuri, Dist Nashik	87,75,000/-	8,77,500/-	5,00,000/-	

Last date for submission of Eligibility Documents : 21st May, 2021
Last date for information sharing, site visit, discussion meetings : 23rd May, 2021
Last date for EMD submission : 23rd May, 2021

Note: The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on h ttps://ncltauction.auctiontiger.net.
In case of any clarifications, please contact the undersigned at fhmunot@gmail.com.

Sd/-
CA Fanendra Munot
As Liquidator of Mrunmaha Agro Foods Private Limited
vide order dated 26th May, 2020
IBBI Registration: IBBI/IPA-001/IP-P00515/2017-18/10916
Address : 101, Monoplex Plaza, Deep Bungalow Chowk, Pune – 411016.
Email: fhmunot@gmail.com

Date: 16/05/2021
Place: Pune

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHARUCHA & MOTIVALA INFRASTRUCTURE PVT. LTD

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Bharucha & Motivala Infrastructure Pvt. Ltd.
2.	Date of incorporation of corporate debtor	21/06/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC, Pune
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U45200PN2010PTC136648
5.	Address of the registered office and principal office (if any) of corporate debtor	Bunglow No. 10, Staveley Road, Near Joes Mess Pune MH 411001 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 06/05/2021 (Received on: 13/05/2021)
7.	Estimated date of closure of insolvency resolution process	01/11/2021 (from the date of order) 08/11/2021 (from the date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kedar Mulye IBBI/IPA-001/IP-P-01365/2018-19/12282
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1301, Chaitanya Residency, Jay Prakash Nagar, Road No 2, Goregaon East, Mumbai Suburban, Maharashtra ,400063. Kmulye@Hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Jamnalal Bajaj Road, Nariman Point, Mumbai – 400 021 irp.bmipl@gmail.com
11.	Last date for submission of claims	19/05/2021 (from the date of order) 26/05/2021 (from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bharucha & Motivala Infrastructures Private Limited on 13/05/2021.
The creditors of Bharucha & Motivala Infrastructures Private Limited, are hereby called upon to submit their claims with proof on or before 26/05/2021 (from the date of receipt of order) to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA Kedar Mulye
Interim Resolution Professional of Bharucha & Motivala Infrastructure Pvt. Ltd.
Regd. No.: IBBI/IPA-001/IP-P-01365/2018-19/12282

Date: 15/05/2021
Place: Mumbai

QGO FINANCE LTD

CIN : L65910MH1993PLC302405
Regd Office:3rd Floor, A-514, TTC Industrial Area, MIDC, Mahape, Navi Mumbai – 400701
Website:www.qgofinance.com/Tel No.: +91-22-49762795

[Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

EXTRACT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2021

Amount in Lakhs

Sr. No.	Particulars	Quarter ended (01/01/2021 to 31/03/2021)	Year to date figures (01/04/2020 to 31/03/2021)	Previous Year ending 31/03/2020	Corresponding 3 months ended in the previous year (01/01/2020 to 31/03/2020)
1	Total Income from Operations	157.07	521.26	360.53	108.32
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	26.71	92.80	74.67	18.54
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	26.71	92.80	74.67	18.54
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	17.17	64.20	58.24	15.09
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	17.17	64.20	58.24	15.09
6	Equity Share Capital	695.28	695.28	695.28	695.28
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	341.25	341.25	249.51	249.51
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -	0.25	0.92	0.84	0.22
	Basic :	0.25	0.92	0.84	0.22
	Diluted :	0.25	0.92	0.84	0.22

Notes:
a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) www.bseindia.com and the Company i.e. www.qgofinance.com
b) This Financial statement has been prepared in accordance with the Companies Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (IAS) Amendment Rules, 2016 and other recognised accounting practices and policies to the extent applicable.
c) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 14-05-2021
d) The Company operated in Financing and Investing sector which is a single Business Segment in accordance with Ind AS- 108 "Operating Segment" notified pursuant to Companeis (Accounting Standards) Rules, 2015
e) During the Quarter under review, the company has Not alloted any Non Convertible Debentures.

For Qgo Finance Limited
SD/-
Urmi Joiser
Company Secretary & Compliance Officer

Date- 16/05/2021
Place: Navi Mumbai

Aarti Drugs Ltd.

Registered Office: Plot No. N-198, MIDC, Tarapaur, Village Pamtermbhi, Dist. Palghar - 401 506, Maharashtra
CIN: L37060MH1984PLC055433, **Email ID:** investorrelations@aartidrugs.com, **Website:** www.aartidrugs.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31ST MARCH, 2021

(₹ In Lacs except for share data)

PARTICULARS	Standalone Quarter Ended 31.03.2021 (Audited)	Standalone Quarter Ended 31.12.2020 (Audited)	Standalone Quarter Ended 31.03.2020 (Audited)	Standalone Year Ended 31.03.2021 (Audited)	Standalone Year Ended 31.03.2020 (Audited)	Consolidated Quarter Ended 31.03.2021 (Audited)	Consolidated Quarter Ended 31.12.2020 (Audited)	Consolidated Quarter Ended 31.03.2020 (Audited)	Consolidated Year Ended 31.03.2021 (Audited)	Consolidated Year Ended 31.03.2020 (Audited)
Total income	**45,293**	47,617	40,719	**1,92,131**	1,63,598	**50,272**	53,226	45,063	**2,15,930**	1,80,757
Net profit for the period (before tax, exceptional and/or extraordinary items)	**6,324**	8,493	4,898	**33,749**	16,660	**6,525**	9,014	5,234	**36,879**	18,082
Exceptional items	**-**	(22)	(838)	**(22)**	(838)	**-**	(22)	(838)	**(22)**	(447)
Net profit for the period after Tax (after exceptional and/or extraordinary items)	**5,024**	6,466	5,656	**25,771**	13,567	**5,165**	6,803	5,886	**28,040**	14,140
Other Comprehensive Income (after tax)	**341**	-	173	**341**	177	**341**	-	173	**341**	177
Total Comprehensive Income for the period	**5,365**	6,466	5,829	**26,112**	13,745	**5,506**	6,803	6,058	**28,381**	14,317
Weighted average number of equity shares used for computing	**-**	-	-	**-**	-	**-**	-	-	**-**	-
earning per share (Face Value of Rs.10 each)	**9,320**	9,320	9,320	**9,320**	9,320	**9,320**	9,320	9,320	**9,320**	9,320
Earning per equity share (in Rs.) (not annualised)										
(a) Basic	**5.39**	6.94	6.07	**27.65**	14.53	**5.54**	7.30	6.32	**30.09**	15.14
(b) Diluted	**5.39**	6.94	6.07	**27.65**	14.53	**5.54**	7.30	6.32	**30.09**	15.14

Notes :
1 The above results for the Quarter and Year ended 31st March' 2021 have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on 15th May' 2021.
2 Pursuant to the approval of the Shareholders recorded through Postal Ballot on September 20, 2020, Company has allotted 6,99,00,000 Bonus Equity Shares of Rs. 10/- each fully paid up on October 5, 2020 in the proportion of 3 Equity Shares for every 1 Equity Share held by the Equity Shareholders of the Company as on the record date of October 1, 2020.
3 According to the provisions of IND AS 33, Number of Shares outstanding for the quarter ended and period ended have been proportionately adjusted for the bonus issue in the ratio 3:1 i.e.3 (three) bonus equity Shares for every 1 (one) fully paid equity Share held.
4 Company has only one business segment i.e. pharmaceuticals.
5 Figures for the previous Quarter have been regrouped or rearranged wherever necessary.
6 The aforesaid Audited Financial Results will be uploaded on the Company's website www.aartidrugs.com and will also be available on the website of BSE Limited www.bseindia.com and the National Stock Exchange of India Limited www.nseindia.com for the benefit of the shareholders and investors.

FOR AARTI DRUGS LIMITED
Sd/-
Harit P. Shah
Whole-Time Director

Place : Mumbai
Date : 15th May, 2021